

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 7
IA/1087(ND)2021
IB-1487ND/2018

IN THE MATTER OF:

M/s Shanivi Construction Pvt. Ltd. ... Applicant/Petitioner

Vs

M/s Indraprastha Gas Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 15.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr.Sameer Rastogi, Ms.MeghaPurohit,
Mr.DhrubajitSaikia, Advocates
For the Respondent :Mr.Saurav Agrawal,Mr.SaiAbhishek
Manthena,Advocates

ORDER

IA-1087/ND/2021:

This is an application seeking liberty to file fresh Form-2 of another IRP. Learned Counsel for the Applicant states that though the previous IRP as mentioned in the application needs to be withdrawn, hence, the Applicant be permitted to file fresh Form-2. Form-2 of the present Mr.Anuj Chadha IRP is annexed with the application. Application is allowed. The order is already reserved on 18.02.2021. The Registry is directed to put Form-2 along with the main file of insolvency application.

IA is **allowed and disposed of.**

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

